

BUSINESS ADVISORY COMMITTEE

(NINTH LOK SABHA)

SIXTEENTH REPORT

(Presented on 27-8-1990)

The Business Advisory Committee held a sitting on Monday, the 27th August, 1990.

2. The Committee recommend the allocation of time to following items of business as shown against each :—

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| (1) The Chief Election Commissioner and other Election Commissioners (Conditions of Service) Bill, 1990.
(<i>Consideration and passing</i>) | 2hours |
| (2) The Tobacco Board (Amendment) Bill, 1990.
(<i>Consideration and passing</i>) | } 3hours |
| (3) The Tobacco Cess (Amendment) Bill, 1990.
(<i>Consideration and passing</i>) | |
| (4) The Tea Companies (Acquisition and Transfer of Sick Tea Units) Amendment Bill, 1990.
(<i>Consideration and passing</i>) | 1hour |
| (5) The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1990, as passed by Rajya Sabha.
(<i>Consideration and passing</i>) | 1hour |
| (6) The Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Amendment Bill, 1990.
(<i>Consideration and passing</i>) | 1hour |

3. The Committee also recommend that discussion under Rule 193 on the following two statements of the Prime Minister may be held on 29 or 30 August, 1990 :—

- (i) On 7-8-1990 regarding implementation of the Mandal Commission recommendations.
- (ii) On 27-8-1990 regarding measures for promotion of employment for the youth in addition to reservation for socially and educationally backward classes.

4. The Committee further recommend that discussions under Rule 193 as and when fixed may be taken up at 4 P.M. and concluded on the same day by sitting late, if necessary.

NEW DELHI;
August 27, 1990
Bhadra 5, 1912 (Saka)

RABI RAY
Chairman,
Business Advisory Committee.